Regarding delay in execution of Ring Road Project leading to delay in getting compensation

ADV. ADOOR PRAKASH (ATTINGAL): Madam, I would like to draw the attention of the House to an issue being faced by thousands of landowners who handed over their properties for the Vizhinjam-Navaikulam Outer Ring Road project in Kerala.

The inordinate delay in the execution of this project is causing great difficulties for landowners whose property and land are earmarked for the construction of this road. The landowners, who voluntarily handed over the documents before two years, are still waiting for compensation. Around 6,500 landowners are suffering as they are unable to meet their emergency, financial needs including purchase of new property, marriage and education of children, etc. They are agitating over the delay in disbursement of compensation. It is also understood that the land value fixed by CALA is very meagre as compared to the prevailing market value in the area concerned. The landowners are also concerned over the terms of compensation and are demanding replacement value for their properties. The environment clearance for the project is also not yet received.

I request the Government to take immediate measures for necessary clearance for distribution of compensation and the early execution of this project. Thank you.